Hindustan Times, Delhi, 03/06/2026

Page No: 21, Size: 9.63cm × 7.20cm

The prestigious four-week Summer Internship Programme (SIP) 2026 of the National Human Rights Commission (NHRC), India began at its premises in New Delhi. The programme aims to foster human rights awareness among postgraduate-level students.

Hindustan Times, Delhi, 03/06/2026
Page No: 21, Size: 5.69cm × 7.62cm

NHRC TAKES NOTE OF DEATH OF 6 PERSONS IN ODISHA

The National Human Rights Commission (NHRC), India took suo motu cognisance of a media report that six persons died and another was injured after inhaling toxic gases inside an under-construction septic tank at a house in Gauda Karlakhunta village, Kalahandi district of Odisha. Reportedly, on May 26, 2026, the workers, along with the house owner and his son, suffocated inside the 10-ft-deep tank while rescuing a mason, who accidentally fell into it.

NATIONAL HUMAN RIGHTS COMMISSION

New Indian Express, Bhubaneshwar, 03/06/2026

Page No: 3, Size: 17.70cm × 10.58cm

Ganjam custodial death: NHRC calls for report from district collector, SP

> **The govt should provide adequate compensation to Sahu's family along with long-term social security support. The govt should make all facts related to the incident public and remove any doubts from the minds of the people**
>
> Bhrugu Baxipatra, senior general secy, BJD

EXPRESS NEWS SERVICE
@ Bhubaneswar

THE National Human Rights Commission (NHRC) on Tuesday sought an action taken report (ATR) from the Ganjam district collector and the superintendent of police (SP) over the death of 32-year-old daily wage labourer Sushant Sahu allegedly after being released from detention at Kabisuryanagar police station.

The Commission has sought a detailed report covering all aspects leading to Sahu's death including time, place and reason for his arrest, within three weeks. Besides, it has also sought a copy of the FIR registered against the deceased, seizure and recovery memo, medicolegal certificate, site plan of scene of occurrence giving all the details, and final cause of death based on FSL report. The national human rights body also asked the authorities concerned to explain as to why the case was not reported to it within 24 hours. The Commission will also take up the matter with the Odisha State Human Rights Commission to inquire whether they have taken cognisance of the case, and if so, the date of cognisance to be obtained.

Meanwhile, the BJD demanded that murder charges be registered against all police personnel involved in the incident. Addressing a media conference here, senior general secretary of the party Bhrugu Baxipatra alleged that despite more than two days having passed since the incident took place, no FIR has been registered against the police officers involved. "Instead, the state government has remained silent after merely suspending and transferring a few personnel," he added.

Baxipatra further demanded that the government provide adequate compensation to Sahu's family along with long-term social security support. "The government should make all facts related to the incident public and remove any doubts from the minds of the people," he added.

NATIONAL HUMAN RIGHTS COMMISSION

Political & Business Daily, Bhubaneshwar, 03/06/2026

Page No: 3, Size: 16.30cm × 37.99cm

NHRC seeks report on alleged custodial death in Ganjam

PBD BUREAU

BHUBANESWAR, JUNE 2

THE National Human Rights Commission has sought a detailed report from the Ganjam District Collector and Superintendent of Police regarding the alleged custodial death of a youth in a police station in the district.

The Commission acted on a complaint filed on May 31 and June 1, 2026. The complaint alleged that Sahu died due to police torture while in custody at Kabisuryanagar police station. Based on the complaint, the NHRC registered a case.

It has initiated an inquiry into the matter. In its directive, the NHRC asked officials to submit comprehensive details. This includes the post mortem report. It also includes the FIR copy. The site inspection report must be submitted. The cause of death must be stated. Any available CCTV footage from the lock up is also required.

The NHRC also sought information on whether a magisterial inquiry was conducted after the death. The Commission emphasised that the investigation will determine whether police excesses led to the death.

A specific timeline has been set for submitting the report. The incident triggered widespread outrage. Family members and residents have accused police of custodial torture. Social activists later lodged a formal complaint with the NHRC.

NATIONAL HUMAN RIGHTS COMMISSION

Times of India, Bhopal, 03/06/2026

Page No: 5, Size: 5.34cm × 11.91cm

NHRC suo motu over maternal deaths in Sidhi

The National Human Rights Commission (NHRC), India on Tuesday has taken suo motu cognizance about the deaths of 53 expecting mothers during pre- and post-delivery in the Sidhi district of Madhya Pradesh in one year between April 2025 and March 2026 primarily due to lack of awareness and medical facilities. The NHRC stated reportedly, the Sidhi district has consistently ranked among the bottom three districts in the community maternal health league grading conducted by the state health department. TNN

NHRC seeks report on Ganjam 'custodial death'

Asks DM, SP to furnish postmortem report, CCTV footage, inquiry details

RAJEEV RATHAN ■ Bhubaneswar

The National Human Rights Commission (NHRC) has sought a detailed report from the Ganjam district Collector and Superintendent of Police over the alleged custodial death of a youth at the Kabisuryanagar police station.

Acting on complaints filed on May 31 and June 1, the commission registered a case and initiated an inquiry into the circumstances surrounding the death of the youth, identified as Susanta Sahu. The complainants alleged that he died as a result of torture while in police custody.

In its communication to the district authorities on Tuesday, the NHRC directed them to submit a comprehensive report covering all aspects of the incident. It has sought the postmortem report, a copy of the FIR, the site inspection report, details regarding the cause of death and any available CCTV footage from the police station lockup.

The rights body has also asked whether a magisterial inquiry was conducted following the custodial death and sought details of any action taken by the administration in connection with the case.

The NHRC emphasised that its inquiry would examine whether any police excesses or violations of human rights contributed to the youth's death. A specific timeline has been fixed for submission of the report.

The family members of the deceased and local residents have accused police of subjecting the youth to custodial torture. Social activists approached the NHRC seeking its intervention in the case.

NATIONAL HUMAN RIGHTS COMMISSION

Nai Duniya, Bhopal, 03/06/2026
Page No: 10, Size: 38.47cm × 16.01cm

सीधी में एक वर्ष में 53 गर्भवती महिलाओं की मृत्यु पर राष्ट्रीय मानवाधिकार आयोग ने लिया स्वतः संज्ञान

नवदुनिया प्रतिनिधि, सीधी : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सीधी जिले में अप्रैल, 2025 से इस वर्ष मार्च के बीच एक साल में प्रसव पूर्व और प्रसवोत्तर अवधि में 53 गर्भवती महिलाओं की मृत्यु के बारे में स्वतः संज्ञान लिया है। ये मौतें मुख्य रूप से जागरूकता और चिकित्सा सुविधाओं के अभाव के कारण हुई हैं। स्वास्थ्य विभाग द्वारा आयोजित सामुदायिक मातृ स्वास्थ्य लीग रैंकिंग में सीधी जिला लगातार सबसे निचले तीन जिलों में शामिल रहा है। आयोग ने मध्य प्रदेश शासन के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। आयोग ने मीडिया रिपोर्ट के हवाले से कहा कि 53 मृत गर्भवतियों की औसत आयु 26 वर्ष है। इनमें से अधिकांश पहली या दूसरी बार मां बनने वाली महिलाएं थीं।

NATIONAL HUMAN RIGHTS COMMISSION

Nai Duniya, Jabalpur, 03/06/2026

Page No: 10, Size: 24.92cm × 22.75cm

सीधी में 53 गर्भवतियों की मौत के मामले में मुख्य सचिव से मांगी रिपोर्ट

स्वास्थ्य ● राष्ट्रीय मानवाधिकार आयोग ने लिया स्वत: संज्ञान

नईदुनिया प्रतिनिधि, सीधी : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सीधी जिले में अप्रैल 2025 से मार्च 2026 के बीच एक वर्ष में प्रसव पूर्व और प्रसवोत्तर अवधि में हुई 53 गर्भवती महिलाओं की मृत्यु पर स्वतः संज्ञान लिया है। ये मृत्यु मुख्य रूप से जागरूकता और चिकित्सा सुविधाओं के अभाव के कारण हुई हैं। राज्य स्वास्थ्य विभाग द्वारा आयोजित सामुदायिक मातृ स्वास्थ्य लीग रैंकिंग में सीधी जिला लगातार सबसे निचले तीन जिलों में शामिल रहा है। आयोग ने मप्र शासन के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

मीडिया रिपोर्ट के अनुसार, 53 मृत गर्भवतियों की औसत आयु 26 वर्ष बताई गई है। अधिकांश पहली या दूसरी बार मां बनने वाली महिलाएं थीं। सामुदायिक स्वास्थ्य केंद्रों, प्राथमिक स्वास्थ्य केंद्रों और जिला अस्पताल में डाक्टरों और तकनीकी विशेषज्ञों सहित बुनियादी ढांचे की कमी का भी पता चला है। इसके कारण मरीजों को दूरस्थ रीवा जिले में रेफर किया जाता है, जिससे रास्ते में जान को खतरा रहता है। एक एंबुलेंस चालक ने खुलासा किया था कि कई गांवों में उचित सड़क संपर्क नहीं है, जिससे वर्षा के मौसम में स्थिति और भी जटिल हो जाती है। गर्भवती महिलाओं को एंबुलेंस तक पहुंचने से पहले दो से तीन किलोमीटर तक चारपाई पर ले जाना पड़ता है। एनएचआरसी ने माना कि अगर उल्लेखित तथ्य सत्य हैं, तो मानवाधिकारों के उल्लंघन का यह गंभीर मुद्दा है।

32 प्रतिशत में खून की कमी, सीधे रीवा करते हैं रेफर

सीधी : जिले में स्वास्थ्य व्यवस्था बेहद लचर है। जिसकी कीमत गर्भवती महिलाओं को चुकानी पड़ रही है। यह पिछले साल अप्रैल 25 से मार्च 26 का आंकड़ा बता रहा है। जिसमें 53 गर्भवती महिलाओं की प्रसव के दौरान मौत हुई है। इसके साथ ही 32 प्रतिशत गर्भवती महिलाएं एनीमिया से ग्रसित हैं। जिसका कारण प्राथमिक, सामुदायिक स्वास्थ्य केंद्र के साथ जिला अस्पताल में समुचित इलाज नहीं मिलना है। ऐसे में मेडिकल कॉलेज रीवा रेफर करना पड़ता है।

जिला अस्पताल में डाक्टर के स्वीकृत पद बड़ी संख्या में रिक्त हैं।

जिले में पंजीकृत 23 हजार 564 गर्भवती महिलाओं में से 7 हजार 5432 महिलाएं एनीमिया (रक्ताल्पता) से ग्रसित है। यानी जिले में हर तीन में से लगभग एक गर्भवती महिला खून बाकी कमी से जूझ रही है। यह आंकड़ा करीब 32 प्रतिशत है, जो मातृ एवं शिशु मृत्यु दर बढ़ाने वाले प्रमुख कारणों में माना जाता है। विशेषज्ञों का कहना है कि एनीमिया की स्थिति में गर्भवती महिलाओं के शरीर में हीमोग्लोबिन का स्तर कम हो जाता है, जिससे प्रसव के समय अत्यधिक रक्तस्राव, कमजोरी, समय पूर्व प्रसव, कम वजन के शिशु का जन्म और कई बार जान का खतरा भी बढ़ जाता है।

जच्चा और बच्चा दोनों उच्च जोखिम श्रेणी में आ जाते हैं। कुसमी विकासखंड में 1 हजार 838 पंजीकृत गर्भवतियों में से 822 महिलाएं (45 प्रतिशत) एनीमिक मिलीं। मझौली में 3 हजार 306 में से 1 हजार 495 (45 प्रतिशत) महिलाएं रक्ताल्पता से ग्रसित हैं। रामपुर नैकिन में 4 हजार 744 में से 1 हजार 666 (35) महिलाएं एनीमिक पाई गईं।

सीधी में ऐसे हैं स्वास्थ्य सेवाओं के हाल

- जिन 53 गर्भवतियों की मौत हुई, उनमें 32 प्रतिशत एनीमिया (रक्तल्पता) से ग्रसित थीं।
- जिले में पंजीकृत 23 हजार 564 गर्भवतियों में से सात हजार 5432 महिलाएं एनीमिया से ग्रसित हैं।
- जिला अस्पताल में स्पेशलिस्ट डाक्टर के 37 पद स्वीकृत है जिसमें 15 पदों में पदस्थापना है और 22 पद रिक्त हैं।

NHRC seeks report in alleged custodial death

POST NEWS NETWORK

Chhatrapur, June 2: The National Human Rights Commission (NHRC) has sought action report Tuesday from the Ganjam Collector V Keerthi Vasan and Superintendent of Police Harish BC over the alleged torture and death of the disabled daily wager Sushant Sahu while in 'police custody'.

The NHRC directed the top district officials to file their replies within three days after receiving a complaint from the Human Rights Front (HRF), a voluntary outfit based in the state, questioning the safety of the accused detained by the police for interrogation in the police station.

Notably, the family members of Sahu alleged police of mercilessly torturing him causing serious injuries during his stay at the Kabisuryanagar police custody. He was eventually declared dead by the doctors at the MKCG Medical College and Hospital Monday. Sahu was undergoing treatment at the Kabisuryanagar hospital before being shifted to MKCG MCH in Berhampur.

The Southern Range IG of Police Niti Shekhar, in a formal letter had ordered Ganjam SP to execute the suspension of three police staff Monday including transfer of all other staff of the Kabisuryanagar PS and Balichhai Outpost after conducting preliminary investigations.

NATIONAL HUMAN RIGHTS COMMISSION

Amar Ujala, Hamirpur, 03/06/2026

Page No: 3, Size: 13.02cm × 8.12cm

महिला केयर टेकर हत्याकांड मानवाधिकार आयोग के पास, राज्य आयोग में मामला दर्ज

20 सितंबर की रात घर में अकेली महिला केयर टेकर को बंधक बनाकर की गई थी हत्या

राठ। बौखर गांव की केयर टेकर शीलारानी लोधी हत्याकांड में राष्ट्रीय मानवाधिकार आयोग ने शिकायत का संज्ञान लिया है। आयोग ने इस मामले को उत्तर प्रदेश राज्य मानवाधिकार आयोग, लखनऊ को भेजा है।

अधिवक्ता सीमा पटनाहा सिंह ने 26 मई को न्याय की मांग को लेकर पत्र भेजा था। उन्होंने शीलारानी हत्याकांड की जांच सीबीसीआईडी से कराने की मांग की थी। सीमा ने बताया कि घटना को कई महीने बीत चुके हैं, पर आरोपी पकड़े नहीं गए। इससे पीड़ित परिवार न्याय से वंचित है।

राष्ट्रीय मानवाधिकार आयोग ने शिकायत को उत्तर प्रदेश राज्य मानवाधिकार आयोग को अग्रेषित किया। लखनऊ में 29 मई को यह मामला औपचारिक रूप से दर्ज हुआ। आयोग द्वारा प्रकरण दर्ज होने के बाद अब आगे की प्रक्रिया शुरू हो गई है। (संवाद)

NATIONAL HUMAN RIGHTS COMMISSION

Dainik Jagran, Bhubaneshwar, 03/06/2026
Page No: 3, Size: 40.69cm × 24.77cm

एनएचआरसी ने तेज की जांच, पुलिस अधिकारियों को नोटिस

जीआरपी कांस्टेबल मौत मामला

- बालीअंता थाने के आइआइसी एनएचआरसी टीम के समक्ष हुए पेश
- छह दिनों तक ओडिशा में रहकर पड़ताल करेगी एनएचआरसी की दो सदस्यीय टीम

जासं, भुवनेश्वर : भुवनेश्वर के बालीअंता क्षेत्र में जीआरपी कांस्टेबल सौम्य रंजन स्वाईं की मौत से जुड़े कथित भीड़ हिंसा मामले की जांच अब निर्णायक मोड़ पर पहुंचती दिख रही है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मामले को गंभीरता से लेते हुए जांच प्रक्रिया तेज कर दी है। आयोग के समक्ष दायर शिकायत पर कार्रवाई करते हुए एनएचआरसी की दो सदस्यीय टीम सोमवार से मामले की विस्तृत जांच में जुट गई है। वहीं, एनएचआरसी ने कई पुलिस अधिकारियों को नोटिस जारी कर उनके समक्ष उपस्थित होने का निर्देश दिया है।

आयोग का प्रतिनिधिमंडल सोमवार को भुवनेश्वर पहुंचा और 1 से 6 जून तक ओडिशा में रहकर मामले के विभिन्न पहलुओं की पड़ताल करेगा। जांच के दौरान घटना की परिस्थितियों, पुलिस की कार्रवाई, भीड़ हिंसा के आरोपों तथा पुलिस की कथित लापरवाही से जुड़े पहलुओं की विस्तार से समीक्षा की जाएगी। सूत्रों के अनुसार, एनएचआरसी ने ट्विन सिटी पुलिस आयुक्त, पुलिस उपायुक्त (डीसीपी) और गृह विभाग के ओएसडी दयाल गंगवार समेत कई वरिष्ठ अधिकारियों को नोटिस जारी कर उनके समक्ष उपस्थित होने का निर्देश दिया है। आयोग की टीम मामले से जुड़े प्रशासनिक और पुलिस स्तर के निर्णयों की भी जांच करेगी।

बालीअंता सौम्य रंजन हत्याकांड मामले की जांच करती एनएचआरसी टीम • जागरण

जांच के दौरान मृतक कांस्टेबल सौम्य रंजन स्वाईं के परिजनों, प्रत्यक्षदर्शियों और अन्य संबंधित लोगों के बयान दर्ज किए जाएंगे। इसके अलावा सोशल मीडिया पर वायरल वीडियो, उपलब्ध दस्तावेज, रिकॉर्ड में दर्ज मृतक कांस्टेबल के बयान तथा चश्मदीदों के दावों का भी परीक्षण किया जाएगा।

सूत्रों का कहना है कि आयोग यह भी जांच करेगा कि कहीं पुलिस की ओर से किसी प्रकार की चूक, लापरवाही या कार्रवाई में देरी तो नहीं हुई, जिससे हालात और गंभीर हुए हों। इस बीच, मामले से जुड़े महत्वपूर्ण घटनाक्रम में बालीअंता थाने के पूर्व प्रभारी निरीक्षक (आइआइसी) अनिल कुमार परिड़ा सोमवार को एनएचआरसी टीम के समक्ष पेश हुए। घटना के बाद विवाद बढ़ने पर उनका तबादला कर पुलिस आयुक्त कार्यालय में तैनात किया गया था।

Source: https://pragativadi.com/prime-accused-pradeep-mangaraj-apprehended-in-soumya-murder-case/

Prime Accused Pradeep Mangaraj Apprehended in Soumya Murder Case
Itishree Sethy June 2, 2026 in Odisha, Trending Now

The Crime Branch investigating the Balianta mob-lynching case arrested one more accused from Dhenkanal, taking the total number of arrests to 18.

The accused, Pradeep Mangaraj alias Dipu, hails from Bainupur under Balianta police limits.

Officials said the investigation continues as teams work to identify and apprehend remaining suspects. The DIG confirmed that efforts are underway to trace others involved in the brutal killing of GRP Constable Soumya Ranjan Swain.

The incident occurred
on May 7 near Balianta police station on the outskirts of Bhubaneswar. Swain, 32, was allegedly beaten to death by a mob after accusations of misconduct toward a woman. The crime sparked statewide

Investigators found that locals and outsiders were involved in the attack. Earlier, the DGP had said all key suspects had been identified.

Meanwhile, the National Human Rights Commission (NHRC) team continued its second-day investigation, questioning three of Swain's colleagues over possible links to a senior officer. The team exam

The NHRC probe aims to uncover any high-level connections and ensure accountability in the case.

Source: https://southasianherald.com/carried-on-cots-to-childbirth-the-rural-indian-district-where-pregnancy-still-turns-deadly/

Carried on Cots to Childbirth: The Rural Indian District Where Pregnancy Still Turns Deadly
By R. Suryamurthy June 2, 2026

India has made remarkable strides in reducing maternal deaths over the past two decades, expanding hospital births and improving access to healthcare for millions of women. Yet in parts of the country, childbirth remains a perilous journey measured not only in hours but in kilometers walked.

In the remote district of Sidhi in central India, villagers still carry pregnant women on makeshift cots across muddy tracks and uneven terrain to reach ambulances waiting on the nearest road.

For at least 53 women, that journey ended in tragedy.

The deaths, recorded between April 2025 and March 2026, have prompted India's National Human Rights Commission (NHRC) to seek an explanation from the state government of Madhya Pradesh after reports highlighted severe shortages of doctors, poor healthcare infrastructure and inadequate transport links.

The figures reveal a troubling reality behind India's broader public health success story.

Most of the women who died were around 26 years old. Many were expecting their first or second child. Their deaths occurred in a district where healthcare facilities often lack specialist doctors and emergency care services, forcing critically ill patients to travel long distances for treatment.

For women facing pregnancy complications, those delays can prove fatal.

"Time is everything in obstetric emergencies," public health specialists say. Severe bleeding, high blood pressure, infections and obstructed labor can quickly become life-threatening if treatment is not immediately available.

In Sidhi, immediate care is often out of reach.

Residents and ambulance operators describe villages cut off from reliable road networks, particularly during the annual monsoon rains. In some communities, vehicles cannot reach homes at all. Families and neighbors must carry women in labor for several kilometers before they can access motorized transport.

The images are strikingly at odds with the narrative of a rapidly modernizing India that is investing heavily in digital infrastructure, high-speed rail and advanced technology.

Yet they also underscore one of the country's most persistent development challenges: ensuring that economic growth reaches its most remote communities.

Official state data suggests that Sidhi has consistently ranked among the poorest-performing districts in Madhya Pradesh on maternal health indicators. Local health centers and district hospitals reportedly struggle with

shortages of doctors, nurses and technical staff. Patients requiring specialist treatment are frequently referred to hospitals in the neighboring city of Rewa, adding crucial hours to emergency care.

The National Human Rights Commission said the allegations raise concerns about the fundamental right to life and healthcare. It has ordered state authorities to submit a detailed report on maternal health services, staffing levels and corrective measures within two weeks.

The intervention has renewed attention on the uneven geography of healthcare access across developing economies, where national averages often conceal deep regional disparities.

India’s maternal mortality ratio has fallen sharply over the last two decades, reflecting improvements in institutional deliveries, prenatal care and public health programs. But experts note that progress remains fragile in isolated rural districts where poverty, poor transport and understaffed health facilities continue to shape outcomes.

For families in Sidhi, the statistics are deeply personal.

Each death represents a mother who never returned home, a child who may grow up without maternal care and a family left to grapple with loss that many believe could have been prevented.

As officials investigate the causes, residents say the solutions are neither complicated nor expensive: better roads, functioning health centers, trained medical staff and ambulances that can reach every village.

Until then, for many women in this corner of India, the journey to motherhood remains a test of survival.

Source: https://observervoice.com/nhrc-launches-summer-internship-programme-for-future-human-rights-leaders-207645/

NHRC Launches Summer Internship Programme for Future Human Rights Leaders
Shalini Singh June 2, 2026Last Updated: June 2, 2026

The National Human Rights Commission (NHRC) of India commenced its esteemed four-week Summer Internship Programme (SIP) 2026 today in New Delhi. This initiative aims to cultivate human rights awareness among postgraduate students from various disciplines. A total of 100 students were selected from 1,668 applicants across 40 institutions spanning 21 states and union territories, representing fields such as Law, Social Sciences, Psychology, and Journalism.

Inauguration by NHRC Chairperson
Justice V. Ramasubramanian, Chairperson of NHRC, India, inaugurated the programme. During his address, he highlighted the transformational changes brought about by agricultural, industrial, and digital revolutions. However, he underscored the unchanging essence of liberty, equality, and fraternity worldwide, emphasizing the significance of human rights. Justice Ramasubramanian remarked that while many students pursue internships to enhance their academic credentials, the true essence lies in gaining profound knowledge and understanding society.

A Mini India Representation
He referred to the diverse selection of interns as a representation of 'Mini India', aimed at promoting human rights consciousness among students from varied backgrounds. Encouraging the interns to maximize their learning experiences, he expressed that if even a few students emerge with increased empathy and commitment to human rights, the programme would fulfill its objectives.

Insights from NHRC Members
Justice (Dr.) Bidyut Ranjan Sarangi, another NHRC member, noted that this internship offers students a cultural exchange opportunity, fostering a deeper understanding of identity and enhancing youth power. He urged the interns to utilize the knowledge gained and become advocates for the unheard.

Smt. Vijaya Bharathi Sayani, also an NHRC member, elaborated on the intertwining of human rights and values within Indian culture. Quoting ancient philosophies, she encouraged the interns to view the programme as more than just an academic exercise but as a pathway to personal growth and responsible citizenship. She reminded them that human rights extend beyond legal frameworks and are integral to everyday empathy and conduct.

Holistic Learning Experience
Shri Bharat Lal, Secretary General of NHRC, articulated the organization's commitment to nurturing young minds through comprehensive internship programmes that reach even remote areas. He stressed the importance of youth in preserving human rights and promoting democratic values and urged the interns to focus on empathy and understanding in their endeavors.

Prior to the inauguration, NHRC Joint Secretary Shri Samir Kumar described the unique blend of academic backgrounds represented in the programme. He elaborated on the enriching learning environment, which

includes interactive sessions, group research projects, and field visits to various institutions designed to deepen participants’ grasp of human rights issues.

Source: https://ommcomnews.com/odisha-news/nhrc-seeks-report-on-alleged-custodial-death-in-ganjam/

NHRC Seeks Report On Alleged Custodial Death In Ganjam
OMMCOM NEWS by OMMCOM NEWS June 2, 2026 in Odisha

Bhubaneswar: The National Human Rights Commission has sought a detailed report from the Ganjam District Collector and Superintendent of Police regarding the alleged custodial death of a youth in a police station in the district.

The Commission acted on a complaint filed on May 31 and June 1, 2026. The complaint alleged that Sahu died due to police torture while in custody at Kabisuryanagar police station. Based on the complaint, the NHRC registered a case.

It has initiated an inquiry into the matter. In its directive, the NHRC asked officials to submit comprehensive details. This includes the post mortem report. It also includes the FIR copy. The site inspection report must be submitted. The cause of death must be stated. Any available CCTV footage from the lock up is also required.

The NHRC also sought information on whether a magisterial inquiry was conducted after the death. The Commission emphasised that the investigation will determine whether police excesses led to the death.

A specific timeline has been set for submitting the report. The incident triggered widespread outrage. Family members and residents have accused police of custodial torture. Social activists later lodged a formal complaint with the NHRC.

Source: https://kalingatv.com/odisha/nhrc-seeks-report-within-15-days-in-the-barang-custodial-torture-case/

NHRC seeks report within 15 days in the Barang custodial torture case

Sources said an internal investigation may be initiated within the police department following the NHRC's directive.
By Himanshu Last updated Jun 2, 2026

Cuttack: The National Human Rights Commission (NHRC) has issued a notice to the Cuttack Commissionerate Police and directed it to submit an action taken report within 15 days in connection with allegations of illegal detention and torture of an innocent youth at Barang police station.

The NHRC took suo motu cognizance of a complaint filed by human rights activist Bhajaman Biswal, who alleged third-degree treatment of Rakesh Kumar Behera while he was in police custody.

The Commission has sent a special notice to the Deputy Commissioner of Police, Cuttack, and marked a copy to the Director General of Police, Odisha.

According to the complaint, Behera's wife had been missing since May 15. Police picked up Behera on suspicion and detained him at Barang police station for four days. It is alleged that officers brutally beat and tortured him to extract a confession that he had killed his wife.

The case took a turn when Behera's wife was later found alive and living in Delhi. Following this, the police action has been called a clear case of abuse of power and wrongful detention.

While hearing the matter, the NHRC observed that illegal detention and custodial torture violate Article 21 of the Constitution, which guarantees the right to life and personal liberty.

The Commission termed it a serious offence and asked the Cuttack DCP to conduct an immediate inquiry and submit a detailed report.

Sources said an internal investigation may be initiated within the police department following the NHRC's directive.

Source: https://odishatv.in/odisha/ganjam-custodial-death-nhrc-issues-notice-to-collector-sp-seeks-detailed-report-11900520

Ganjam 'custodial death': NHRC issues notice to Collector, SP; seeks detailed report
Suranjan Mishra 02 Jun 2026 17:21 IST

The NHRC has sought a detailed report from Ganjam authorities over the alleged custodial death of a man at Kabisuryanagar Police Station, issuing notices to the Collector and SP and seeking answers on multiple aspects of the case.

The alleged custodial death of a man at Kabisuryanagar Police Station in Odisha's Ganjam district has drawn the attention of National Human Rights Commission (NHRC), which sought a detailed report from the district administration and police authorities on Tuesday.

The NHRC has issued notices to the Ganjam District Collector and Superintendent of Police (SP), seeking answers on 14 specific aspects related to the incident. The commission has also directed the authorities to explain what actions have been taken so far and questioned why it was allegedly not informed within the stipulated 24-hour period following the 'custodial death'.

The deceased, identified as Sushant, allegedly died while in custody at Kabisuryanagar Police Station. Following the fatal incident, an autopsy was conducted in accordance with NHRC guidelines. The post-mortem examination was carried out by a team of three senior doctors under the leadership of Prof. Dr. Sudeepa Das, Head of the Forensic Medicine and Toxicology (FMT) Department at MKCG Medical College and Hospital, Berhampur.

According to Dr. Das, injury marks were found on various parts of Sushant's body during the examination. Samples from different organs and tissues have been collected and preserved for further forensic analysis. The viscera have been sent to the State Forensic Science Laboratory (SFSL), and the exact cause of death will be determined after the forensic report is received.

Southern Range Inspector General (IG) Niti Shekhar stated that major administrative action has already been taken in connection with the incident. Action has reportedly been initiated against personnel of Kabisuryanagar Police Station and Balichhai Outpost. The Ganjam SP is currently overseeing the matter, and another officer-in-charge is expected to be assigned responsibility soon.

Police officials have maintained that a report was submitted to NHRC within the prescribed 24-hour period, as required under the Commission's guidelines. Authorities said the investigation is ongoing and further action will be taken based on findings of the inquiry.

Pragativadi, Online News, 03/06/2026

Source: https://pragativadi.com/nhrc-seeks-detailed-report-on-kabisuryanagar-custodial-death/

NHRC Seeks Detailed Report on Kabisuryanagar Custodial Death
by Itishree Sethy June 2, 2026

The National Human Rights Commission (NHRC) has sought a detailed report from the Ganjam District Collector and Superintendent of Police regarding the alleged custodial death of Sushant Sahu at Kabisuryanagar police station.

The Commission acted on a complaint filed on May 31 and June 1, 2026, alleging that Sahu died due to police torture while in custody. Based on the complaint, the NHRC registered a case and initiated an inquiry.

In its directive, the NHRC asked officials to submit comprehensive details, including the post-mortem report, FIR copy, site inspection report, cause of death, and any available CCTV footage from the lock-up. It also sought information on whether a magisterial inquiry was conducted after the death.

The Commission emphasised that the investigation will determine whether police excesses led to the death. A specific timeline has been set for submitting the report.

The incident triggered widespread local outrage, with family members and residents accusing police of custodial torture. Social activists later lodged a formal complaint with the NHRC, increasing pressure on the administration and law-enforcement authorities.

The NHRC's intervention aims to ensure accountability and transparency in the probe into Sushant Sahu's death.

Source: https://newsonair.gov.in/nhrc-issues-notice-to-madhya-pradesh-chief-secretary-over-maternal-deaths-in-sidhi/

NHRC issues notice to Madhya Pradesh Chief Secretary over maternal deaths in Sidhi district
News On AIR | June 2, 2026 1:14 PM

The National Human Rights Commission has issued a notice to the Chief Secretary of Madhya Pradesh over reported deaths of 53 expecting mothers during pre and post-delivery in the Sidhi district of the state in one year. Taking suo motu cognisance of a media report the commission has sought a detailed report in the matter within two weeks.

The Commission has observed that if the contents of the news report is true, then it raise a serious issue of violation of human rights. According to the media report, out of the 53 maternal deaths, the average age of the deceased has been reported to be 26 years, with most of them first or second-time mothers.

Source: https://english.revoi.in/nhrc-takes-suo-motu-cognizance-of-53-maternal-deaths-within-a-year-due-to-lack-of-facilities-in-the-sidhi-district-of-madhya-pradesh/

NHRC takes suo motu cognizance of 53 maternal deaths within a year due to lack of facilities in the Sidhi District of Madhya Pradesh
June 2, 2026

New Delhi: The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report about the deaths of 53 expecting mothers during pre and post-delivery in the Sidhi district of Madhya Pradesh in one year between April 2025 and March 2026 primarily due to lack of awareness and medical facilities. Reportedly, the Sidhi district has consistently ranked among the bottom three districts in the Community Maternal Health League grading conducted by the State Health Department.

The Commission has observed that the contents of the media report, if true, raise a serious issue of violation of human rights. Therefore, it has issued a notice to the Chief Secretary, Government of Madhya Pradesh, seeking a detailed report within two weeks.

According to the media report, carried on 29th May 2026, out of the 53 maternal deaths, the average age of the deceased has been reported to be 26 years, with most of them first or second-time mothers. The news report has also revealed a lack of basic infrastructure, including doctors and technical experts at Community Health Centres, Primary Health Centres and the District Hospital, due to which patients are referred to higher medical facilities in the faraway Rewa District, risking life in transit. Reportedly, an ambulance driver disclosed that several villages do not have proper road connectivity in Sidhi District, complicating matters further during the monsoon season. The pregnant women have to be carried on cots for two to three kilometres before reaching an ambulance.

(PIB)

Source: https://kanaknews.com/videos/society/soumya-ranjan-case-nhrc-team-storms-balianta-crime-spot-huge-probe-begins-11900748/amp

Soumya Ranjan Case: NHRC Team Storms Balianta Crime Spot! Huge Probe Begins.
June 02, 2026, 05:32 PM IST
Kanak Digital Desk

The hunt for justice intensifies! The National Human Rights Commission (NHRC) team has descended upon the Balianta crime spot, conducting a high-level investigation into the sensational Soumya Ranjan Swain murder case. With 18 arrests made so far, including the prime suspect Muna Mangaraj, the pressure is mounting on everyone involved. The NHRC is now directly questioning the police personnel—including GRP constables and havildars—who were allegedly linked to the incident. From grilling officials at the State Guest House to reconstructing the crime scene, the NHRC is leaving no stone unturned. Watch this report to understand the latest twists in this high-stakes battle for truth.

Source: https://indiaeducationdiary.in/nhrc-indias-4-week-in-person-summer-internship-programme-2026-for-postgraduate-level-students-begins-in-new-delhi-today/

NHRC, India's 4-week in-person Summer Internship Programme – 2026 for postgraduate-level students begins in New Delhi today
By iednewsdesk June 2, 2026

The prestigious four-week Summer Internship Programme (SIP) 2026 of the National Human Rights Commission (NHRC), India began at its premises in New Delhi today. The programme aims to foster human rights awareness among postgraduate-level students. 100 students out of 1,668 applicants from diverse academic disciplines have been shortlisted for this programme across 40 institutions of 21 states/ union territories. They include the students of Law, Social Sciences, Social Work, Psychology, Journalism, Gender Studies, Digital Humanities and International Relations, among others.

Inaugurating the programme, NHRC, India Chairperson, Justice V. Ramasubramanian said that while agricultural, industrial and digital revolutions have transformed human life, the enduring nature of liberty, equality and fraternity remains unchanged all over the world, signifying the importance attached to human rights and values. He said that while many students initially seek internships to strengthen their academic profiles, the true value lies in acquiring knowledge, broadening perspectives and developing a deeper understanding of society.

Justice Ramasubramanian said that the selection of interns represents a 'Mini India' in an effort to bring together students from diverse backgrounds and sow in them the seeds of human rights consciousness to contribute to a more evolved society in the future through their character and conduct. He encouraged the interns to make the best use of the internship, which has been curated specifically to provide them with learning beyond classrooms and digital sources. He said that if even a few students emerge from the internship with greater empathy, awareness and commitment towards human rights, the programme would achieve its purpose.

In his address, NHRC Member, Justice (Dr.) Bidyut Ranjan Sarangi said that the internship brings together students from diverse regions, providing them an opportunity for an exchange of cultures, feelings and understanding to rediscover themselves. He said that knowledge complements youth power in strengthening the unity of the country. He expressed hope that the interns would gain valuable knowledge and insights through interactions with experts during the programme and encouraged them to become voices for the voiceless.

NHRC Member, Smt. Vijaya Bharathi Sayani said that human rights and human values are not separate concepts in India. Quoting the ancient concepts of 'Vasudhaiva Kutumbakam' and 'Sarve Bhavantu Sukhinah', she traced the embodiment of human rights in the Indian culture and ethos long before the modern legal framework evolved. She urged that the internship should be viewed not merely as an academic exercise but as an opportunity for value-based learning and personal growth. She stressed that human rights are not limited to legal frameworks but are reflected in everyday conduct and empathy towards others. In today's rapidly changing world, technological advancement and economic progress are essential and development without values can never create a truly just society. She also encouraged the interns to use the programme as an opportunity to enrich themselves as responsible citizens.

Earlier, in his address, the NHRC, India Secretary General, Shri Bharat Lal emphasised that the NHRC is investing significantly in nurturing young minds both through its in-person and online internship programmes, which have been expanded to reach students across the country, including those in remote areas. He highlighted the objective of the internship to create a new generation of leadership committed to human rights, human values and social responsibility. He said that youth now carry a profound responsibility to protect and advance human rights, democratic freedoms of equality, justice, liberty and fraternity for which our predecessors sacrificed their lives. He noted how life is more about thinking about 'others' especially poor and most vulnerable and not just the individual self. He encouraged the interns to achieve this purpose of life by imparting knowledge and understanding and by promoting and practising human rights, values, empathy and compassion.

Before this, giving an overview of the internship programme, the NHRC, India Joint Secretary, Shri Samir Kumar said that the wide academic and institutional diversity has greatly enriched the learning environment of this programme and reflects its pan-India character. He highlighted how the programme's interactive sessions, group research projects, book reviews and declamation contests and field visits to Police Stations, Tihar Jail, SHEOWS' home for the elderly and other National Commissions are designed to deepen interns' understanding of various facets of human rights issues.

Source: https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-atr-in-kabisurya-nagar-alleged-custodial-torture-case/articleshow/131464447.cms

NHRC seeks ATR in Kabisurya Nagar alleged custodial torture case
Hrusikesh Mohanty Jun 2, 2026, 06.13 PM IST

Berhampur: The National Human Rights Commission (NHRC) on Tuesday sought an action taken report (ATR) on the alleged custodial death of a 32-year-old man in Kabisurya Nagar police station in Ganjam district from the district administration. The NHRC has directed the district magistrate and SP (Ganjam) to submit the report within three weeks of the receipt of the letter.
In the report, all aspects, including the time, place and reason for the arrest or detention, FIR registered against the deceased, arrest and inspection, seizure memos, medical certificate of the deceased, need to be furnished. The commission has also sought the medico-legal certificate, post-mortem report of the deceased, its video, site plan of the incident, chemical and histopathology examination of viscera (if applicable), final cause of death, magistrate enquiry report, etc, of the incident.
The commission has also directed them to explain why this custodial death was not reported to the commission within 24 hours. The commission has directed the district administration to furnish all details relating to the incident along with some other documents. The commission has taken cognisance of a petition filed before him by Manoj Jena, a rights activist of Khurda.
Sushant Sahu, 32, of Subalia under Kabisurya Nagar police station limits died due to the alleged police torture on Sunday night. His family members alleged that he was picked up from the house on May 25 and succumbed to his injuries late on Sunday night. He was brutally assaulted in police custody, said his wife.
The exact cause of the death would be ascertained only after getting the autopsy report, said Niti Sekhar, inspector general of police, southern range, here. “We are waiting for the post-mortem report to ascertain the cause of his death. In a swift action, he suspended three police personnel, including SI, ASI, constable, while an IPS officer, who was undergoing training as a trainee officer in the police station, withdrew from the police station.
Superintendent of MKCG medical college and hospital Sudeepa Das said the post-mortem of the deceased was conducted by a three-member doctor team in the presence of the executive magistrate. As per the NHRC guidelines, the entire process was video-graphed. The viscera of the deceased was sent to the State Forensics Science Laboratory for a test, she said. “We will ascertain the exact cause of the death only after getting pathological and visceral test reports,” she said. It may take about a week to submit the final report, she added.

Source: https://maktoobmedia.com/post?id=115609&slug=32-year-old-daily-wage-labourer-dies-after-custodial-torture-in-odisha-nhrc-seeks-report

32-year-old daily wage labourer dies after custodial torture in Odisha; NHRC seeks report
Published: 8 hours ago

The deceased, Susant Sahu, a daily wage labourer, had been detained by police in connection with a stone-blasting case, with his family alleging that he and another detainee were kept in custody for several days without being produced before a court and were subjected to physical torture inside Kabisuryanagar Police Station.

Maktoob

The alleged custodial death of 32-year-old daily wage labourer Susant Sahu in Odisha's Ganjam district has sparked outrage, with his family accusing police officers of illegally detaining and torturing him for several days before he died in hospital.

The deceased, Susant Sahu, a daily wage labourer, had been detained by police in connection with a stone-blasting case, with his family alleging that he and another detainee were kept in custody for several days without being produced before a court and were subjected to physical torture inside Kabisuryanagar Police Station.

According to the family, Sahu was later handed over to relatives in a severely injured condition and was first taken to the Aska Sub-Divisional Hospital before being shifted to MKCG Medical College and Hospital in Berhampur, where he died on the night of May 31.

The family has also alleged procedural irregularities during the detention and has demanded a thorough investigation, including scrutiny of CCTV footage from the police station and the role of officers involved in the case.

Following the death, protests erupted in the area, with local residents and family members demanding action against the officers involved.

According to an order issued after a preliminary inquiry into the alleged custodial death of Susant Sahu, three police personnel were suspended, an IPS officer was withdrawn from Kabisuryanagar Police Station, and a home guard was removed from duty pending further investigation.

"Any further criminal or departmental action will be taken based on the outcome of further enquiry," read the order.

The National Human Rights Commission (NHRC) has taken cognizance of the alleged custodial death of Susant Sahu and issued notices to the Ganjam District Collector and Superintendent of Police, seeking a detailed action-taken report within three weeks.

The Commission has sought information on multiple aspects of the case, including the circumstances of Sahu's

detention; copies of relevant police records such as the FIR, arrest and seizure memos, medical documents, CCTV footage from the police station, the post-mortem report and video recording, the final cause of death, and details of any action taken against police personnel involved in the incident. It has also sought information on whether a magisterial inquiry has been conducted and the findings of any such investigation.

The incident has triggered political reactions, with leaders from the Biju Janata Dal (BJD) and the Indian Youth Congress demanding accountability and an impartial investigation.

BJD Rajya Sabha MP and parliamentary party leader Manas Mangaraj said, “Custodial death is not just a crime. It is a violation of the most basic constitutional right to life and personal liberty guaranteed under Article 21.” He described the death as a grave human rights violation and called for a transparent investigation and strict action against those responsible.

Senior BJD leader Bhrugu Baxipatra termed the incident “unfortunate” and alleged that Susant Sahu had been kept in police custody for nearly six days.

The Indian Youth Congress also condemned the incident, describing the case as part of a disturbing pattern of custodial abuse in the state.

“This is the third such incident in Odisha in a month. Perhaps because he was not some industrialist. Not a minister. Not a VIP. He was just a labourer, a cockroach. Why is the life of labourers so cheap in this country?” they asked.

The alleged custodial death of Susant Sahu has also renewed attention on recent allegations of custodial violence in Odisha. In May, the family of Rakesh Behera, who was detained at Baranga Police Station in Cuttack district, alleged that he was subjected to severe custodial torture and had to be hospitalised in critical condition. The officer-in-charge of the police station was subsequently transferred amid protests.

In another case from Kendrapara district, Annapurna Mandal and her son, Ananta Kumar Mandal, alleged that they were subjected to third-degree torture at Talachua Marine Police Station. Following the allegations, the officer-in-charge of the police station was suspended.

According to parliamentary data, Odisha recorded nine custodial deaths between April 2025 and mid-March 2026, marking a significant increase compared to previous years.

During the same period, Bihar reported the highest number of custodial deaths in the country, with 19 cases, followed by Rajasthan (18), Uttar Pradesh (15), and Gujarat, Maharashtra, and Punjab (14 each).

Odisha Barta, Online News, 03/06/2026

Source: https://odishabarta.com/nhrc-seeks-detailed-report-on-kabisuryanagar-custodial-death/

NHRC Seeks Detailed Report on Kabisuryanagar Custodial Death
odishabarta June 3, 2026

Bureau, Odishabarta
New Delhi, June 2, 2026: The National Human Rights Commission (NHRC) has sought a detailed report from the Ganjam District Collector and the Superintendent of Police regarding the alleged custodial death of Sushant Sahu at Kabisuryanagar Police Station.
The Commission acted on complaints filed on May 31 and June 1, 2026, alleging that Sahu died as a result of police torture while in custody. Based on these complaints, the NHRC registered a case and initiated an inquiry into the incident.
In its directive, the NHRC has asked the concerned authorities to submit comprehensive details, including the post-mortem report, a copy of the FIR, the site inspection report, the cause of death, and any available CCTV footage from the police lock-up. The Commission has also sought information on whether a magisterial inquiry was conducted following the death.
The NHRC emphasized that the investigation will determine whether any police excesses led to Sahu's death. A specific timeline has been set for the submission of the report.
The incident has triggered widespread public outrage, with family members and local residents accusing the police of custodial torture. Subsequently, social activists lodged a formal complaint with the NHRC, increasing pressure on the administration and law enforcement authorities.
The NHRC's intervention aims to ensure accountability, transparency, and a fair investigation into the circumstances surrounding the death of Sushant Sahu.

Source: https://kanaknews.com/videos/society/big-twist-in-balianta-case-ips-dayal-gangwar-transferred-nhrc-interrogates-staff-11901850

Big Twist In Balianta Case: IPS Dayal Gangwar Transferred, NHRC Interrogates Staff!
by Kanak Digital Desk
June 2, 2026, 11:29 PM IST

The investigation into the tragic death of Saumya in Balianta has reached a critical stage! As the Crime Branch arrest count hits 18, massive questions are being raised about the role of IPS Dayal Gangwar, who has now been transferred amidst the ongoing probe.
For the second consecutive day, the National Human Rights Commission (NHRC) team has been on the ground, interrogating key staff members and visiting the crime scene in Benupur. Saumya's mother has broken her silence, alleging a deep-rooted conspiracy and officially demanding a CBI investigation to uncover the truth. From grilling top police officials to analyzing crucial video footage, the net is closing in on the perpetrators. Watch the full report to understand why this case is shaking the system and what the latest updates reveal about the search for justice.

Source: https://theindianawaaz.com/nhrc-seeks-report-from-madhya-pradesh-over-53-maternal-deaths-in-sidhi/

NHRC Seeks Report from Madhya Pradesh Over 53 Maternal Deaths in Sidhi
Jun 2, 2026

Last Updated on June 2, 2026 7:26 pm by INDIAN AWAAZ

R. Suryamurthy / NEW DELHI

The National Human Rights Commission (NHRC) has taken suo motu cognizance of reports highlighting 53 maternal deaths in Madhya Pradesh's Sidhi district over a one-year period and has issued a notice to the state government seeking a detailed report within two weeks.

The rights body acted on a media report published on May 29, 2026, which alleged serious shortcomings in maternal healthcare services and rural connectivity in the district.

In a statement, the NHRC said the reported deaths occurred between April 2025 and March 2026 and raised concerns about the availability of healthcare facilities, medical personnel and emergency transportation for pregnant women.

According to the report, the average age of the women who died was 26 years, with most of them being first- or second-time mothers. The fatalities were attributed to a combination of inadequate awareness, poor access to healthcare and shortages of medical professionals at Community Health Centres (CHCs), Primary Health Centres (PHCs) and the district hospital.

The report further stated that critically ill patients are frequently referred to healthcare facilities in neighbouring Rewa district because of inadequate treatment capacity in Sidhi, increasing the risks associated with long-distance transfers during medical emergencies.

State Health Department data cited in the report indicated that Sidhi has consistently ranked among the bottom three districts in Madhya Pradesh under the Community Maternal Health League grading system, reflecting persistent shortcomings in maternal healthcare indicators.

The situation is compounded by poor road connectivity in several rural areas of the district. According to the report, many villages lack all-weather road access, making it difficult for pregnant women to reach healthcare facilities in time.

The report quoted ambulance operators as saying that during the monsoon season villagers are often forced to carry pregnant women on cots for two to three kilometres before they can reach an ambulance stationed on a motorable road.

Taking note of the allegations, the NHRC observed that, if found true, the circumstances point to serious concerns regarding the protection of the right to life and access to healthcare.

The Commission has directed the Chief Secretary of Madhya Pradesh to submit a comprehensive report detailing the status of maternal healthcare infrastructure in Sidhi district, availability of medical personnel, emergency transport facilities and measures being undertaken to address the deficiencies. The state government has been asked to furnish its response within two weeks.

Source: https://zeenews.india.com/hindi/india/madhya-pradesh-chhattisgarh/mandla/mandla-nhrc-member-narmada-river-pollution-controversy-municipal-worker-forced-to-drink-dirty-drain-water/3236102

NHRC सदस्य प्रियांक कानूनगो के दौरे पर विवाद, नपा कर्मी को पिलाया नाले का गंदा पानी, वायरल हुआ वीडियो

Mandla News-मंडला में NHRC सदस्य प्रियांक कानूनगो के दौरे के दौरान नगर पालिका कर्मचारी की गंदा पानी पीने को मजबूर किया गया. इस घटना को लेकर विवाद खड़ा हो गया है. इसको लेकर कांग्रेस ने सवाल खड़े किए हैं और कार्रवाई की मांग की है. घटना का वीडियो सोशल मीडिया पर तेजी से वायरल हो रहा है.

Written By Harsh Katare|Reported By: Zee Media Bureau|Last Updated: Jun 02, 2026, 08:50 PM IST

Narmada Water Pollution Controversy-मध्यप्रदेश के मंडला में नर्मदा नदी में गिर रहे गंदे नालों का मुद्दा अब एक बेहद गंभीर और अमानवीय विवाद में बदल चुका है. राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो के निरीक्षण के दौरान एक ऐसा वाकया सामने आया, जिसने प्रशासिक और राजनीतिक गलियारों में खलबली मचा दी है. सोशल मीडिया पर पिछले शनिवार का एक वीडियो तेजी से वायरल हो रहा है, जिसमें कथित तौर पर एक नगरपालिका कर्मचारी को नाले का गंदा पानी पीने के लिए मजबूर किया गया है.

कर्मचारी को पिलाया गंदा पानी
पूरा मामला मंडला के प्रसिद्ध माहिष्मती घाट यानी रपटा क्षेत्र का है. यहां राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो नर्मदा नदी में मिल रहे पुलिस लाइन सहित दर्जनों नालों के प्रदूषण का जायजा लेने पहुंचे थे. इसी निरीक्षण के दौरान एक नगरपालिका कर्मी को कथित रूप से नाले का दूषित पानी पीने पर मजबूर होना पड़ा. अब सवाल यह उठ रहा है कि जब पानी की शुद्धता जांच के लिए लैब की व्यवस्था है, तो आयोग और प्रशासन की मौजूदगी में एक इंसान को वो गंदा पानी पीने को मजबूर क्यों किया गया.

पीड़ित हुआ बीमार, अस्पताल में भर्ती
इस अमानवीय कृत्य का शिकार हुआ नगरपालिका कर्मचारी पुष्पेंद्र पांडे फिलहाल गंभीर हालत में जिला अस्पताल में भर्ती है. अस्पताल के बिस्तर पर पड़े पीड़ित का सीधा आरप है कि राष्ट्रीय मानवाधिकार आयोग की मौजूदगी में इसके साथ यह घिनौना और अमानवीय कृत्य किया गया. पानी वाकई जहरीला या दूषित था या नहीं, यह तो मेडिकल और लैब रिपोर्ट के बाद साफ होगा, लेकिन इस घटना ने प्रशासनिक संवेदनशीलता पर बड़ा सवाल खड़ा कर दिया है.

कांग्रेस ने साधा निशाना
इस घटना के वीडियो सामने आने के बाद कांग्रेस ने प्रशासन और आयोग के खिलाफ मोर्चा खोल दिया है. कांग्रेस नेताओं ने इस कृत्य पर कड़ी आपत्ति जताते हुए मामले की उच्च स्तरीय जांच और दोषियों के खिलाफ सख्त दंडात्मक कार्रवाई की मांग की है. विपक्ष ने तीखा सवाल दागते हुए पूछा है कि आखिर एक अदने से कर्मचारी को दूषित पानी पिलाकर आयोग और प्रशासन क्या संदेश देना चाहता है. क्या वास्तविक स्थिति को छिपाने के लिए कर्मचारी की जान को जोखिम में डाला गया. फिलहाल इस घटना के बाद मंडला में प्रशासन और राजनीतिक दल आमने-सामने हैं और यह विवाद लगातार तूल पकड़ता जा रहा है.
(रिपोर्ट-विमलेश मिश्रा)

Source: https://khabardigital.com/madhya-pradesh/sidhi-53-pregnant-women-died-in-one-year-commission-took-action/

सीधी में एक साल में 53 गर्भवती महिलाओं की हुई मृत्यु, आयोग ने लिया एक्शन

मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी
Krishna kant
June 2, 2026

भोपाल/ खबर डिजिटल/मध्यप्रदेश के सीधी जिले में सुविधाओं के अभाव के कारण एक वर्ष के भीतर 53 गर्भवती महिलाओं की मृत्यु मामले को राष्ट्रीय मानवाधिकार आयोग ने संज्ञान में लेते हुए मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है।

खबर के मुताबिक राष्ट्रीय मानवाधिकार आयोग, भारत (एनएचआरसी) ने मध्य प्रदेश के सीधी जिले में अप्रैल 2025 से मार्च 2026 के बीच एक वर्ष में प्रसव पूर्व और प्रसवोत्तर अवधि में 53 गर्भवती महिलाओं की मृत्यु से संबंधित एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। इन मृत्यु का मुख्य कारण जागरूकता और चिकित्सा सुविधाओं का अभाव था। खबरों के अनुसार, राज्य स्वास्थ्य विभाग द्वारा आयोजित सामुदायिक मातृ स्वास्थ्य लीग की रैंकिंग में सीधी जिला लगातार सबसे निचले तीन जिलों में शामिल रहा है।

आयोग ने पाया है कि यदि मीडिया रिपोर्ट में दी गई जानकारी सत्य है तो इससे मानवाधिकारों के गंभीर उल्लंघन का मुद्दा बनता है। अतः आयोग ने मध्य प्रदेश सरकार के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

29 मई, 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार, 53 मातृ मृत्यु में मृतकों की औसत आयु 26 वर्ष बताई गई है, जिनमें से अधिकांश पहली या दूसरी बार मां बनने वाली महिलाएं थीं। समाचार रिपोर्ट में सामुदायिक स्वास्थ्य केंद्रों, प्राथमिक स्वास्थ्य केंद्रों और जिला अस्पताल में चिकित्सकों और तकनीकी विशेषज्ञों सहित बुनियादी ढांचे की कमी का भी खुलासा हुआ है, जिसके कारण मरीजों को दूरस्थ रीवा जिले में उच्च चिकित्सा सुविधाओं के लिए भेजा जाता है, जिससे रास्ते में उनकी जान को खतरा रहता है।

बताया जाता है कि एक एम्बुलेंस चालक ने खुलासा किया कि सीधी जिले के कई गांवों में उचित सड़क संपर्क नहीं है, जिससे मानसून के मौसम में स्थिति और भी जटिल हो जाती है। गर्भवती महिलाओं को एम्बुलेंस तक पहुंचने से पहले दो से तीन किलोमीटर तक चारपाई पर ले जाना पड़ता है।

Source: https://www.naidunia.com/madhya-pradesh/satna-mp-pregnant-women-deaths-2026-nhrc-notice-government-district-hospital-doctor-shortage-8442744

सीधी जिले में 1 साल में 53 गर्भवती महिलाओं की मौत, राष्ट्रीय मानवाधिकार आयोग ने सरकार को भेजा नोटिस

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सीधी जिले में अप्रैल, 2025 से इस वर्ष मार्च के बीच एक साल में प्रसव पूर्व और प्रसवोत्तर अवधि में 53 गर्भवती मह ...और पढ़ें

By Neelambuj Pandey
Edited By: ADITYA KUMAR
Publish Date: Tue, 02 Jun 2026 09:08:34 PM (IST)
Updated Date: Tue, 02 Jun 2026 09:53:23 PM (IST)

नईदुनिया प्रतिनिधि, सीधी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सीधी जिले में अप्रैल, 2025 से इस वर्ष मार्च के बीच एक साल में प्रसव पूर्व और प्रसवोत्तर अवधि में 53 गर्भवती महिलाओं की मृत्यु के बारे में स्वतः संज्ञान लिया है। ये मौतें मुख्य रूप से जागरूकता और चिकित्सा सुविधाओं के अभाव के कारण हुई हैं। स्वास्थ्य विभाग द्वारा आयोजित सामुदायिक मातृ स्वास्थ्य लीग रैंकिंग में सीधी जिला लगातार सबसे निचले तीन जिलों में शामिल रहा है। आयोग ने मध्य प्रदेश शासन के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

स्वास्थ्य सुविधाओं में कमी, रीवा करना पड़ रहा रेफर

आयोग ने मीडिया रिपोर्ट के हवाले से कहा कि 53 मृत गर्भवतियों की औसत आयु 26 वर्ष है। इनमें से अधिकांश पहली या दूसरी बार मां बनने वाली महिलाएं थीं। रिपोर्ट में सामुदायिक स्वास्थ्य केंद्रों, प्राथमिक स्वास्थ्य केंद्रों और जिला अस्पताल में डॉक्टरों व तकनीकी विशेषज्ञों सहित बुनियादी ढांचे की कमी का भी पता चला है। इसके कारण मरीजों को दूरस्थ रीवा जिले में उच्च चिकित्सा सुविधाओं के लिए भेजा जाता है, जिससे रास्ते में उनकी जान को खतरा रहता है।

खराब सड़क संपर्क और चारपाई का सहारा

एक एंबुलेंस चालक ने बताया था कि सीधी जिले के कई गांवों में उचित सड़क संपर्क नहीं है, जिससे वर्षा के मौसम में स्थिति और भी जटिल हो जाती है। गर्भवती महिलाओं को एंबुलेंस तक पहुंचने से पहले दो से तीन किलोमीटर तक चारपाई पर ले जाना पड़ता है। एनएचआरसी ने माना कि अगर उल्लेखित तथ्य सत्य हैं, तो मानवाधिकारों के उल्लंघन का यह गंभीर मुद्दा है।

Dainik Bhaskar, Online News, 03/06/2026

Source: https://www.bhaskar.com/local/mp/seoni/news/ghansour-human-rights-commission-member-visit-officials-meeting-final-benefit-138091582.html

Hindi NewsLocalMpSeoniGhansour Human Rights Commission Visit | Officials Meeting For Final Benefit

मानवाधिकार आयोग सदस्य घंसौर पहुंचे:अधिकारियों की ली बैठक, अंतिम व्यक्ति तक लाभ पर दिया जोर
सिवनी 15 घंटे पहले

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने मंगलवार को घंसौर का दौरा किया। इस दौरान उन्होंने विभिन्न विभागों द्वारा संचालित योजनाओं और मानवाधिकार संरक्षण से जुड़े कार्यों की समीक्षा की। जनपद पंचायत सभाकक्ष में आयोजित बैठक में उन्होंने अधिकारियों से योजनाओं की प्रगति की विस्तृत जानकारी ली।

कानूनगो ने विशेष रूप से कोविड-19 महामारी के कारण अपने माता-पिता को खो चुके बच्चों के पुनर्वास, शिक्षा और आर्थिक सहायता संबंधी व्यवस्थाओं पर ध्यान केंद्रित किया। उन्होंने सभी विभागों को बच्चों के सुरक्षित भविष्य के लिए समन्वित रूप से कार्य करने का निर्देश दिया।

बैठक में शिक्षा और जनजातीय कार्य विभागों की योजनाओं की समीक्षा की गई। इसमें अनुसूचित जाति एवं जनजाति वर्ग के विद्यार्थियों को मिलने वाली छात्रवृत्ति, छात्रावास, कौशल विकास और अन्य सुविधाओं पर चर्चा हुई। अधिकारियों को पात्र विद्यार्थियों तक समय पर लाभ पहुंचाने और दूरस्थ आदिवासी क्षेत्रों में योजनाओं की पहुंच बढ़ाने के लिए कहा गया।

सामाजिक न्याय विभाग की समीक्षा के दौरान दिव्यांगजनों को मिलने वाले प्रमाण-पत्र, पेंशन और सहायक उपकरणों की स्थिति का जायजा लिया गया। कानूनगो ने दिव्यांग हितग्राहियों के लिए प्रक्रियाओं को सरल और सुगम बनाने पर जोर दिया। वहीं, महिला एवं बाल विकास विभाग की समीक्षा में कुपोषण मुक्ति अभियान, आंगनबाड़ी सेवाओं, महिला सुरक्षा और मातृ-शिशु कल्याण योजनाओं की प्रगति पर चर्चा हुई।

स्वास्थ्य विभाग की योजनाओं में आयुष्मान भारत, प्रधानमंत्री मातृ वंदना योजना, राष्ट्रीय बाल स्वास्थ्य कार्यक्रम और सिकल सेल उन्मूलन अभियान की स्थिति का आकलन किया गया। कानूनगो ने आयुष्मान कार्ड निर्माण में तेजी लाने, दूरस्थ क्षेत्रों में स्वास्थ्य सेवाओं की पहुंच बढ़ाने और सिकल सेल रोग के प्रति जागरूकता बढ़ाने के निर्देश दिए।

उन्होंने कहा कि मानवाधिकारों की रक्षा और संवर्धन सुशासन का महत्वपूर्ण आधार है। शासन की योजनाओं का लाभ समाज के अंतिम व्यक्ति तक पहुंचाना प्रशासन की प्राथमिक जिम्मेदारी है। इस समीक्षा बैठक में जिला एवं विकासखंड स्तर के अधिकारी मौजूद रहे।

Source: https://www.amarujala.com/uttar-pradesh/hamirpur/the-female-caretaker-murder-case-reached-the-human-rights-commission-and-a-case-was-filed-with-the-state-commission-hamirpur-news-c-223-1-hmp1028-140857-2026-06-03

Hamirpur News: महिला केयर टेकर हत्याकांड पहुंचा मानवाधिकार आयोग, राज्य आयोग में मामला दर्ज
Kanpur Bureauकानपुर ब्यूरो
Updated Wed, 03 Jun 2026 01:17 AM IST

राठ। बौखर गांव की केयर टेकर शीलारानी लोधी हत्याकांड में राष्ट्रीय मानवाधिकार आयोग ने शिकायत का संज्ञान लिया है। आयोग ने इस मामले को उत्तर प्रदेश राज्य मानवाधिकार आयोग, लखनऊ को भेजा है।अधिवक्ता सीमा पटनाहा सिंह ने 26 मई को न्याय की मांग को लेकर पत्र भेजा था। उन्होंने शीलारानी हत्याकांड की जांच सीबीसीआईडी से कराने की मांग की थी।

सीमा ने बताया कि घटना को कई महीने बीत चुके हैं, पर आरोपी पकड़े नहीं गए। इससे पीड़ित परिवार न्याय से वंचित है। राष्ट्रीय मानवाधिकार आयोग ने शिकायत को उत्तर प्रदेश राज्य मानवाधिकार आयोग को अग्रेषित किया। लखनऊ में 29 मई को यह मामला औपचारिक रूप से दर्ज हुआ। आयोग द्वारा प्रकरण दर्ज होने के बाद अब आगे की प्रक्रिया शुरू हो गई है।

News on Air, Online News, 03/06/2026

Source: https://newsonair.gov.in/hi/nhrc-madhya-pradesh-maternal-deaths-cognizance/

एनएचआरसी ने मध्य प्रदेश में 53 गर्भवती महिलाओं की कथित मौतों पर संज्ञान लिया
News On AIR | जून 2, 2026 12:43 अपराह्न

राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश के सीधी जिले में एक वर्ष में प्रसव पूर्व और प्रसवोत्तर अवधि में 53 गर्भवती महिलाओं की कथित मृत्यु के संबंध में राज्य के मुख्य सचिव को नोटिस जारी किया है। एक मीडिया रिपोर्ट का स्वतः संज्ञान लेते हुए आयोग ने इस मामले में दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। आयोग ने पाया है कि यदि समाचार रिपोर्ट में निहित तथ्य सत्य हैं, तो यह मानवाधिकारों के उल्लंघन का एक गंभीर मुद्दा है। मीडिया रिपोर्ट के अनुसार 53 मातृ मृतकों की औसत आयु 26 वर्ष बताई गई है, जिनमें से अधिकांश पहली या दूसरी बार मां बनने वाली महिलाएं थीं।

Source: https://www.bhaskar.com/local/rajasthan/udaipur/news/the-national-human-rights-commission-filed-a-case-in-the-egg-smuggling-case-and-the-kanungo-bench-acknowledged-the-violation-of-human-rights-dbp-138095135.html

Hindi NewsLocalRajasthanUdaipurThe National Human Rights Commission Filed A Case In The Egg Smuggling Case, And The Kanungo Bench Acknowledged The Violation Of Human Rights.

अंडा तस्करी में राष्ट्रीय मानवाधिकार ने दर्ज किया केस, कानूनगो की पीठ ने माना मानवाधिकारों का उल्लंघन
उदयपुर 4 घंटे पहले

भास्कर न्यूज | उदयपुर

आईवीएफ की आड़ में नाबालिग लड़कियों के भविष्य से खिलवाड़ कर चलाए जा रहे अंडा तस्करी पर दैनिक भास्कर के खुलासे के बाद दिल्ली से लेकर जयपुर हड़कंप मच है। भास्कर के स्टिंग ऑपरेशन का संज्ञान लेते हुए अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी ने दिल्ली में इसका प्रकरण दर्ज कर लिया है।

इस पूरे रैकेट को लेकर राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो की पीठ ने बेहद सख्त रुख अपनाया है। पीठ ने इसे सीधे तौर पर पीड़ितों के मानवाधिकारों का क्रूर उल्लंघन माना। आयोग ने इस मामले में राजस्थान के स्वास्थ्य सचिव (जयपुर) और उदयपुर के पुलिस अधीक्षक को नोटिस जारी किया और दो सप्ताह के भीतर 'एक्शन टेकन रिपोर्ट' पेश करने का निर्देश दिया। साथ ही आयोग की सख्ती के बाद राजस्थान सरकार के चिकित्सा शिक्षा विभाग ने उदयपुर में एक हाईलेवल जांच कमेटी का गठन भी किया है। रवीन्द्रनाथ टैगोर (आरएनटी) आयुर्विज्ञान महाविद्यालय, उदयपुर के प्रधानाचार्य ने तीन सदस्यीय उच्च स्तरीय कमेटी को पूरे मामले की निष्पक्ष जांच कर 3 दिन के भीतर तथ्यात्मक रिपोर्ट सौंपने के सख्त आदेश दिए हैं।

जांच कमेटी में डॉ. सुधा गांधी, सीनियर प्रोफेसर, स्त्री एवं प्रसूति रोग विशेषज्ञ, डॉ. आदिती मौर्य प्रोफेसर, स्त्री एवं प्रसूति रोग विशेषज्ञ एवं डॉ. हर्षित शर्मा एस.एम.ओ को शामिल किया है। कमेटी को पाबंद किया है कि वे अमर आशीष अस्पताल और स्त्री रोग विशेषज्ञ डॉ. नीना सक्सेना व उनके दलालों के नेटवर्क से जुड़े इस पूरे घिनौने प्रकरण की अतिशीघ्र और गहराई से जांच करें ताकि राज्य सरकार के माध्यम से मानवाधिकार आयोग को सही और सटीक रिपोर्ट भिजवाई जा सके।

भास्कर की टीम ने 'अमर आशीष अस्पताल' में एक स्टिंग ऑपरेशन को अंजाम दिया था। जिसमें सामने आया था कि अस्पताल और दलालों का नेटवर्क ग्राहकों को 'प्रीमियर डोनर' के नाम पर लड़कियों की तस्वीरें दिखाते हैं। इसके बाद ग्राहकों से 2-2 लाख रुपए वसूलते हैं। साथ ही दलालों का यह गिरोह गरीब और लाचार नाबालिग बच्चियों के आधार कार्ड और उम्र से जुड़े दस्तावेजों में अवैध रूप से छेड़छाड़ कर कागजों में उनकी उम्र ज्यादा (बालिग) दिखा दी जाती थी। कई-कई बार एग डोनेट करने के लिए मजबूर किया जाता है।

Source: https://dainiknavajyoti.com/bharat/nhrc-cornered-the-government-on-health-services-took-suo-motu/article-155715

NHRC ने स्वास्थ्य सेवाओं पर सरकार को घेरा : 53 गर्भवती महिलाओं की मौत का लिया स्वतः संज्ञान, बदहाल स्वास्थ्य व्यवस्था पर मांगी विस्तृत रिपोर्ट
स्वास्थ्य सेवाओं की बदहाली पर मुख्य सचिव को नोटिस

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मध्य प्रदेश के सीधी जिले में चिकित्सा के अभाव में एक वर्ष में 53 गर्भवती महिलाओं की मौत पर स्वतः संज्ञान लिया है। आयोग ने इसे मानवाधिकारों का गंभीर उल्लंघन बताते हुए राज्य के मुख्य सचिव को दो सप्ताह में विस्तृत रिपोर्ट सौंपने का निर्देश दिया है।
नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के सिधी जिले में चिकित्सा सुविधाओं और जागरूकता के अभाव के कारण एक वर्ष के भीतर 53 गर्भवती महिलाओं की मौत होने की खबर का स्वतः संज्ञान लिया है। एनएचआरसी ने मंगलवार को बताया कि आयोग ने मामले को मानवाधिकारों के गंभीर उल्लंघन से जुड़ा बताते हुए मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने का निर्देश दिया है।
उन्होंने कहा कि मीडिया रिपोर्टों के अनुसार अप्रैल 2025 से मार्च 2026 के बीच सिधी जिले में प्रसव पूर्व और प्रसव के बाद कुल 53 महिलाओं की मौत हुई। इनमें अधिकांश महिलाएं पहली या दूसरी बार मां बनने वाली थीं तथा मृतकों की औसत आयु 26 वर्ष बताई गई है। आयोग ने कहा कि यदि रिपोर्ट में बताए गए तथ्य सही हैं तो यह मातृ स्वास्थ्य सेवाओं की गंभीर स्थिति को दर्शाता है और नागरिकों के स्वास्थ्य संबंधी अधिकारों के हनन का मामला बनता है।
आयोग ने इस पूरे मामले पर चिंता व्यक्त करते हुए राज्य सरकार से मातृ मृत्यु के कारणों, स्वास्थ्य सुविधाओं की उपलब्धता, चिकित्सा कर्मियों की स्थिति तथा सुधारात्मक कदमों के संबंध में विस्तृत जानकारी मांगी है।

Source: https://vocaltv.in/national/nhrc-notice-mp-govt-php/cid18775621.htm

मप्र के सीधी में 53 माताओं की मौत को लेकर एनएचआरसी ने लिया स्वतः संज्ञान
By VocalTV Desk | Jun 2, 2026, 16:06 IST

नई दिल्ली, 02 जून (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के सीधी जिले में सुविधाओं के अभाव के कारण एक वर्ष के भीतर हुई 53 माताओं की मौत के मामले का स्वतः संज्ञान लेते हुए राज्य के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब किया है।

आयोग ने बताया कि प्रकाशित मीडिया रिपोर्टों के अनुसार सामुदायिक स्वास्थ्य केंद्रों, प्राथमिक स्वास्थ्य केंद्रों और जिला अस्पताल में डॉक्टरों तथा तकनीकी विशेषज्ञों सहित बुनियादी ढांचे की कमी के कारण अप्रैल 2025 से मार्च 2026 के बीच एक वर्ष में प्रसव पूर्व और प्रसवोत्तर अवधि में 53 गर्भवती महिलाओं की मृत्यु हुई है। मृतक महिलाओं की औसत आयु 26 वर्ष बताई गई है। इनमें से अधिकतर पहली या दूसरी बार मां बनने वाली महिलाएं थीं। इन मौतों का मुख्य कारण जागरूकता और चिकित्सा सुविधाओं का अभाव बताया गया। खबरों के अनुसार राज्य स्वास्थ्य विभाग की ओर से आयोजित सामुदायिक मातृ स्वास्थ्य लीग की रैंकिंग में सीधी जिला लगातार सबसे निचले तीन जिलों में शामिल रहा है।

हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

Source: https://khabardigital.com/madhya-pradesh/millet-ambassador-lahari-bai-met-nhrc-member-priyank-lawango/

Millet Ambassador Lahari Bai के बीज भंडार पहुंचे NHRC सदस्य प्रियंक कानूनगो, कार्यों को सराहा
Krishna kant June 2, 2026

डिंडोरी /खबर डिजिटल /शैलेश नामदेव/ डिंडौरी, राष्ट्रीय मानव अधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो ने आज डिंडौरी जिले के बजाग विकासखंड के ग्राम चाड़ा सिलपिड़ी का दौरा किया। यहाँ उन्होंने 'मिलेट्स एंबेसडर' लहरी बाई Millet Ambassador Lahari Bai के निवास पर बनाए गए 150 पारंपरिक बीजों के भंडार केंद्र का अवलोकन किया। कानूनगो ने दूरस्थ क्षेत्र में पारंपरिक और औषधीय बीजों को सहेजने के लहरी बाई के प्रयासों की जमकर सराहना की और इसे पूरे देश के लिए प्रेरणादायक बताया।

उन्होंने इस बात पर गर्व जताया कि पारंपरिक बीजों के संरक्षण और मोटे अनाजों के देशव्यापी प्रचार-प्रसार में अतुलनीय योगदान के चलते ही देश के यशस्वी प्रधानमंत्री नरेन्द्र मोदी ने लहरी बाई को 'मिलेट्स एंबेसडर' के रूप में एक नई पहचान दी है।

भ्रमण के दौरान उन्होंने लहरी बाई और उनके परिवार से चर्चा कर उनकी सामाजिक व आर्थिक स्थिति जानी। उन्होंने अधिकारियों को निर्देश दिए कि अन्न भंडार भवन पर लहरी बाई के साथ बीजों की सूची का बोर्ड लगाया जाए।

मुलाकात के दौरान लहरी बाई ने राशन कार्ड और वनभूमि पट्टे की मांग रखी, जिस पर श्री कानूनगो ने उपस्थित तहसीलदार और जनपद सीईओ को तुरंत कार्रवाई करने तथा परिवार को आवास योजना का लाभ दिलाने के निर्देश दिए।

इसके बाद, उन्होंने समनापुर विकासखंड के ग्राम कमको मोहनिया में ग्रामीणों की चौपाल ली। यहाँ उन्होंने लोगों से मूलभूत सुविधाओं की जानकारी ली और अधिकारियों को निर्देश दिए कि सभी पात्र हितग्राहियों को सरकारी योजनाओं का लाभ समय पर मिलना सुनिश्चित किया जाए। इस अवसर पर एसडीएम अक्षय डिगरसे, जनपद सीईओ सचिन अग्रवाल और तहसीलदार सुंदर यादव सहित स्थानीय जनप्रतिनिधि और ग्रामीण उपस्थित रहे।

Source: https://odishatv.in/odisha/nhrc-team-visits-balianta-intensifies-probe-into-soumya-ranjan-death-case-11900561/amp

Balianta murder case: NHRC team visits spot, intensifies investigation

The NHRC is reportedly examining several aspects of the case, including whether the incident was accidental or the result of a conspiracy.
02 Jun 2026 17:18 IST
Rajendra Mohapatra

A team from the National Human Rights Commission (NHRC) has intensified its investigation into the alleged mob violence death of GRP constable Soumya Ranjan Swain at Balianta on the outskirts of Bhubaneswar.

As part of the inquiry, a two-member NHRC team visited Balianta on Tuesday and examined the circumstances surrounding the incident with the assistance of the local police. The team inspected the spot, recorded video evidence, and collected statements related to the case.

Sources said the NHRC has obtained all relevant documents, reports, and case records from the Crime Branch, which is already investigating the incident. The Commission is also expected to visit the residences of the victims as well as Soumya Ranjan Swain's family to record their statements.

The investigation was initiated following a complaint filed before the Commission. A two-member NHRC delegation arrived in Bhubaneswar on Monday and is scheduled to remain in Odisha from June 1 to June 6 for an extensive probe into the incident and its aftermath.

The team is expected to examine the events leading to the violence, the response of law enforcement agencies, and allegations of police negligence. As part of the inquiry, notices have reportedly been issued to senior officials, including the Twin City Police Commissioner, the Deputy Commissioner of Police (DCP), and Home Department OSD Dayal Gangwar, directing them to appear before the Commission.

Source: https://www.msn.com/hi-in/news/other/nhrc-%E0%A4%B8%E0%A4%A6%E0%A4%B8%E0%A5%8D%E0%A4%AF-%E0%A4%AA%E0%A5%8D%E0%A4%B0-%E0%A4%AF-%E0%A4%82%E0%A4%95-%E0%A4%95-%E0%A4%A8%E0%A5%82%E0%A4%A8%E0%A4%97-%E0%A4%95%E0%A5%87-%E0%A4%A6-%E0%A4%B0%E0%A5%87-%E0%A4%AA%E0%A4%B0-%E0%A4%B5-%E0%A4%B5-%E0%A4%A6-%E0%A4%A8%E0%A4%AA-%E0%A4%95%E0%A4%B0%E0%A5%8D%E0%A4%AE-%E0%A4%95-%E0%A4%AA-%E0%A4%B2-%E0%A4%AF-%E0%A4%A8-%E0%A4%B2%E0%A5%87-%E0%A4%95-%E0%A4%97%E0%A4%82%E0%A4%A6-%E0%A4%AA-%E0%A4%A8-%E0%A4%B5-%E0%A4%AF%E0%A4%B0%E0%A4%B2-%E0%A4%B9%E0%A5%81%E0%A4%86-%E0%A4%B5-%E0%A4%A1-%E0%A4%AF/ar-AA24Ej5Y?apiversion=v2&domshim=1&noservercache=1&noservertelemetry=1&batchservertelemetry=1&renderwebcomponents=1&wcs

NHRC सदस्य प्रियांक कानूनगो के दौरे पर विवाद, नपा कर्मी को पिलाया नाले का गंदा पानी, वायरल हुआ वीडियो
Harsh Katare के द्वारा स्टोरी • 11घंटे

Narmada Water Pollution Controversy-मध्यप्रदेश के मंडला में नर्मदा नदी में गिर रहे गंदे नालों का मुद्दा अब एक बेहद गंभीर और अमानवीय विवाद में बदल चुका है. राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो के निरीक्षण के दौरान एक ऐसा वाकया सामने आया, जिसने प्रशासिक और राजनीतिक गलियारों में खलबली मचा दी है. सोशल मीडिया पर पिछले शनिवार का एक वीडियो तेजी से वायरल हो रहा है, जिसमें कथित तौर पर एक नगरपालिका कर्मचारी को नाले का गंदा पानी पीने के लिए मजबूर किया गया है.

कर्मचारी को पिलाया गंदा पानी

पूरा मामला मंडला के प्रसिद्ध माहिष्मती घाट यानी रपटा क्षेत्र का है. यहां राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो नर्मदा नदी में मिल रहे पुलिस लाइन सहित दर्जनों नालों के प्रदूषण का जायजा लेने पहुंचे थे. इसी निरीक्षण के दौरान एक नगरपालिका कर्मी को कथित रूप से नाले का दूषित पानी पीने पर मजबूर होना पड़ा. अब सवाल यह उठ रहा है कि जब पानी की शुद्धता जांच के लिए लैब की व्यवस्था है, तो आयोग और प्रशासन की मौजूदगी में एक इंसान को वो गंदा पानी पीने को मजबूर क्यों किया गया.

पीड़ित हुआ बीमार, अस्पताल में भर्ती

इस अमानवीय कृत्य का शिकार हुआ नगरपालिका कर्मचारी पुष्पेंद्र पांडे फिलहाल गंभीर हालत में जिला अस्पताल में भर्ती है. अस्पताल के बिस्तर पर पड़े पीड़ित का सीधा आरप है कि राष्ट्रीय मानवाधिकार आयोग की मौजूदगी में इसके साथ यह घिनौना और अमानवीय कृत्य किया गया. पानी वाकई जहरीला या दूषित था या नहीं, यह तो मेडिकल और लैब रिपोर्ट के बाद साफ होगा, लेकिन इस घटना ने प्रशासनिक संवेदनशीलता पर बड़ा सवाल खड़ा कर दिया है.

कांग्रेस ने साधा निशाना

इस घटना के वीडियो सामने आने के बाद कांग्रेस ने प्रशासन और आयोग के खिलाफ मोर्चा खोल दिया है. कांग्रेस नेताओं ने इस कृत्य पर कड़ी आपत्ति जताते हुए मामले की उच्च स्तरीय जांच और दोषियों के खिलाफ सख्त दंडात्मक कार्रवाई की मांग की है. विपक्ष ने तीखा सवाल दागते हुए पूछा है कि आखिर एक अदने से कर्मचारी को दूषित पानी पिलाकर आयोग और प्रशासन क्या संदेश देना चाहता है. क्या वास्तविक स्थिति को छिपाने के लिए कर्मचारी की जान को जोखिम में डाला गया. फिलहाल इस घटना के बाद मंडला में प्रशासन और राजनीतिक दल आमने-सामने हैं और यह विवाद लगातार तूल पकड़ता जा रहा है.(रिपोर्ट-विमलेश मिश्रा)

Source: https://www.bhaskar.com/local/uttar-pradesh/hamirpur/rath/news/up-human-rights-commission-takes-up-baukhar-murder-case-nhrc-sends-complaint-138090904.html

Hindi NewsLocalUttar pradeshHamirpurRathUP Human Rights Commission Takes Up Baukhar Murder Case | NHRC Sends Complaint

बौखर हत्याकांड में राष्ट्रीय मानवाधिकार आयोग ने लिया संज्ञान:शिकायत उत्तर प्रदेश राज्य मानवाधिकार आयोग को भेजी, केस दर्ज
राहुल निगम | राठ / सरीला (हमीरपुर)15 घंटे पहले

हमीरपुर जनपद के सरीला तहसील के जरिया थाना क्षेत्र के ग्राम बौखर में स्वर्गीय शीला रानी की हत्या के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है। आयोग ने इस शिकायत को उत्तर प्रदेश राज्य मानवाधिकार आयोग, लखनऊ को प्रेषित कर दिया है, जहां 29 मई को यह प्रकरण औपचारिक रूप से दर्ज कर लिया गया।

अधिवक्ता सीमा पटनाहा सिंह की पहल पर यह कार्रवाई हुई है। गौरतलब है कि शीला रानी लोधी की हत्या को कई महीने बीत चुके हैं, लेकिन अब तक मामले का खुलासा नहीं हो सका है और न ही वास्तविक आरोपियों की गिरफ्तारी हुई है। इस स्थिति में पीड़ित परिवार लगातार न्याय की मांग कर रहा है।

अधिवक्ता सीमा पटनाहा सिंह ने 26 मई को संबंधित अधिकारियों को पत्र भेजकर मामले की जांच सीबीसीआईडी को सौंपने की मांग की थी। उनका तर्क था कि अब तक हुई जांच में कोई ठोस निष्कर्ष सामने नहीं आया है, जिससे पीड़ित परिवार स्वयं को न्याय से वंचित महसूस कर रहा है।

राष्ट्रीय मानवाधिकार आयोग द्वारा शिकायत पर प्रारंभिक संज्ञान लेने के बाद, उत्तर प्रदेश राज्य मानवाधिकार आयोग में केस संख्या 10467/24/35/2026 दर्ज की गई है। इसकी सूचना अधिवक्ता सीमा पटनाहा सिंह को ई-मेल के माध्यम से प्राप्त हुई। अधिवक्ता ने कहा कि मानवाधिकार आयोग द्वारा मामले का संज्ञान लिया जाना पीड़ित परिवार के लिए एक महत्वपूर्ण कदम है।

उन्होंने निष्पक्ष एवं प्रभावी जांच सुनिश्चित करने के लिए प्रकरण को सीबीसीआईडी को हस्तांतरित किए जाने की मांग दोहराई। उन्होंने विश्वास व्यक्त किया कि निष्पक्ष जांच के बाद दोषियों को कानून के दायरे में लाया जाएगा और पीड़ित परिवार को न्याय मिलेगा।

Source: https://theindianawaaz.com/nhrc-seeks-report-from-madhya-pradesh-over-53-maternal-deaths/

सिद्धी में 53 मातृ मृत्यु पर NHRC सख्त, मध्य प्रदेश सरकार से दो सप्ताह में मांगी रिपोर्ट
Jun 2, 2026
Last Updated on June 2, 2026 7:28 pm by INDIAN AWAAZ

रिपोर्ट: आर. सूर्यमूर्ति

नई दिल्ली: National Human Rights Commission (एनएचआरसी) ने मध्य प्रदेश के सिद्धी जिले में एक वर्ष के दौरान 53 महिलाओं की प्रसव संबंधी मौतों की खबरों पर स्वतः संज्ञान (सुओ मोटू) लेते हुए राज्य सरकार को नोटिस जारी किया है। आयोग ने इस मामले में दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं।

आयोग ने 29 मई 2026 को प्रकाशित एक मीडिया रिपोर्ट के आधार पर कार्रवाई की, जिसमें सिद्धी जिले में मातृ स्वास्थ्य सेवाओं और ग्रामीण संपर्क व्यवस्था की गंभीर खामियों को उजागर किया गया था।

एनएचआरसी के अनुसार, अप्रैल 2025 से मार्च 2026 के बीच जिले में 53 गर्भवती या प्रसूता महिलाओं की मौत हुई। रिपोर्ट में स्वास्थ्य सुविधाओं की कमी, चिकित्सकों और चिकित्सा कर्मियों के अभाव तथा आपातकालीन परिवहन सेवाओं की अपर्याप्तता को इन मौतों के प्रमुख कारणों में बताया गया है।

रिपोर्ट के मुताबिक, मृत महिलाओं की औसत आयु 26 वर्ष थी और इनमें अधिकांश पहली या दूसरी बार मां बनने वाली महिलाएं थीं। जागरूकता की कमी, समय पर चिकित्सा सुविधा न मिल पाना तथा सामुदायिक स्वास्थ्य केंद्रों (सीएचसी), प्राथमिक स्वास्थ्य केंद्रों (पीएचसी) और जिला अस्पतालों में विशेषज्ञ डॉक्टरों की कमी ने स्थिति को और गंभीर बना दिया।

बताया गया है कि सिद्धी जिले में उपचार की सीमित क्षमता के कारण गंभीर मरीजों को अक्सर पड़ोसी Rewa जिले के अस्पतालों में रेफर करना पड़ता है। इससे लंबी दूरी के दौरान मरीजों के लिए जोखिम और बढ़ जाता है।

राज्य स्वास्थ्य विभाग के आंकड़ों के अनुसार, सामुदायिक मातृ स्वास्थ्य लीग ग्रेडिंग प्रणाली में सिद्धी लगातार मध्य प्रदेश के सबसे खराब प्रदर्शन करने वाले तीन जिलों में शामिल रहा है, जो मातृ स्वास्थ्य सेवाओं की कमजोर स्थिति को दर्शाता है।

स्थिति को खराब सड़क संपर्क भी और जटिल बनाता है। कई ग्रामीण क्षेत्रों में हर मौसम में उपयोग योग्य सड़कें नहीं हैं, जिसके कारण गर्भवती महिलाओं को समय पर अस्पताल पहुंचाना कठिन हो जाता है। रिपोर्ट में एम्बुलेंस चालकों के हवाले से कहा गया है कि बरसात के मौसम में कई गांवों में लोगों को गर्भवती महिलाओं को खाट पर लिटाकर दो से तीन किलोमीटर तक ले जाना पड़ता है, तब जाकर वे सड़क पर खड़ी एम्बुलेंस तक पहुंच पाती हैं।

इन आरोपों पर संज्ञान लेते हुए एनएचआरसी ने कहा कि यदि रिपोर्ट में वर्णित तथ्य सही पाए जाते हैं, तो यह जीवन के अधिकार और स्वास्थ्य सेवाओं तक पहुंच से जुड़े गंभीर मानवाधिकार प्रश्न खड़े करता है।

आयोग ने मध्य प्रदेश के मुख्य सचिव को निर्देश दिया है कि वे सिद्धी जिले में मातृ स्वास्थ्य ढांचे, डॉक्टरों और स्वास्थ्य कर्मियों की उपलब्धता, आपातकालीन परिवहन व्यवस्था तथा कमियों को दूर करने के लिए उठाए जा रहे कदमों की विस्तृत जानकारी सहित एक समग्र रिपोर्ट प्रस्तुत करें। राज्य सरकार को दो सप्ताह के भीतर अपना जवाब देने के लिए कहा गया है।

Source: https://www.gaonconnection.com/rural-news/53-pregnant-women-die-in-sidhi-nhrc-seeks-report-from-mp-govt-compelled-to-carry-to-hospital-on-charpai/articleshow/131463660.html

Gaon Connection Rural News in Hindi, ग्रामीण स...चारपाई पर अस्पताल ले जानी पड़ीं गर्भवती महिलाएं, एक साल में ...
चारपाई पर अस्पताल ले जानी पड़ीं गर्भवती महिलाएं, एक साल में 53 मौतों पर NHRC सख्त, मध्य प्रदेश सरकार से मांगी रिपोर्ट
Preeti Nahar
Jun 02, 2026, 18:14 IST

मध्य प्रदेश के सीधी जिले में एक वर्ष के दौरान 53 गर्भवती महिलाओं की मौत के मामले पर राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। आयोग ने मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। मीडिया रिपोर्टों के अनुसार अधिकांश मौतें जागरूकता की कमी, स्वास्थ्य सुविधाओं के अभाव, डॉक्टरों की कमी और समय पर इलाज न मिलने के कारण हुईं। कई गाँवों में सड़क संपर्क कमजोर होने से गर्भवती महिलाओं को चारपाई पर उठाकर एम्बुलेंस तक पहुंचाना पड़ता है, जिससे मातृ स्वास्थ्य सेवाओं की गंभीर चुनौतियां सामने आई हैं।

मध्य प्रदेश के सीधी जिले में मातृ स्वास्थ्य सेवाओं की बदहाल स्थिति एक बार फिर सवालों के घेरे में है। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने अप्रैल 2025 से मार्च 2026 के बीच जिले में प्रसव पूर्व और प्रसवोत्तर अवधि के दौरान 53 महिलाओं की मौत के मामले का स्वतः संज्ञान लिया है। आयोग ने इसे मानवाधिकारों के संभावित गंभीर उल्लंघन का मामला मानते हुए राज्य सरकार से जवाब तलब किया है। यह मामला केवल स्वास्थ्य सेवाओं की कमी तक सीमित नहीं है, बल्कि ग्रामीण क्षेत्रों में बुनियादी सुविधाओं, सड़क संपर्क और मातृ स्वास्थ्य व्यवस्था की वास्तविक स्थिति को भी उजागर करता है।

क्या है पूरा मामला?
द इंडियन एक्सप्रेस की 29 मई 2026 को प्रकाशित रिपोर्ट में खुलासा किया गया था कि मध्य प्रदेश के सीधी जिले में अप्रैल 2025 से मार्च 2026 के बीच 53 गर्भवती महिलाओं की प्रसव पूर्व या प्रसवोत्तर अवधि में मौत हो गई। रिपोर्ट में स्वास्थ्य केंद्रों में डॉक्टरों और विशेषज्ञों की भारी कमी, कमजोर रेफरल व्यवस्था, खराब सड़क संपर्क तथा दूरदराज के गाँवों में गर्भवती महिलाओं को चारपाई पर उठाकर एम्बुलेंस तक पहुंचाने जैसी गंभीर समस्याओं को उजागर किया गया था।

NHRC ने लिया स्वतः संज्ञान
रिपोर्ट के आधार पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्वतः संज्ञान लेते हुए कहा कि यदि मीडिया में प्रकाशित तथ्य सही पाए जाते हैं, तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। आयोग ने इस संबंध में मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

एक वर्ष में 53 मातृ मृत्यु
रिपोर्ट के अनुसार अप्रैल 2025 से मार्च 2026 के बीच सीधी जिले में 53 गर्भवती महिलाओं की मृत्यु हुई। इनमें अधिकांश महिलाएं पहली या दूसरी बार माँ बनने वाली थीं। मृत महिलाओं की औसत आयु लगभग 26 वर्ष बताई गई है। विशेषज्ञों का मानना है कि मातृ मृत्यु दर किसी भी क्षेत्र की स्वास्थ्य व्यवस्था का महत्वपूर्ण संकेतक होती है और इतनी बड़ी संख्या गंभीर चिंता का विषय है।

स्वास्थ्य सेवाओं की बदहाल तस्वीर
मीडिया रिपोर्ट में सामुदायिक स्वास्थ्य केंद्रों, प्राथमिक स्वास्थ्य केंद्रों और जिला अस्पताल में डॉक्टरों, विशेषज्ञ चिकित्सकों और तकनीकी कर्मचारियों की भारी कमी का उल्लेख किया गया है। कई मामलों में मरीजों को बेहतर उपचार के लिए रीवा रेफर किया जाता है। लेकिन लंबी दूरी और परिवहन संबंधी समस्याओं के कारण कई गर्भवती महिलाओं की स्थिति रास्ते में ही गंभीर हो जाती है।

सड़क और परिवहन बना बड़ी चुनौती
सीधी जिले के कई गाँवों में आज भी बेहतर सड़क संपर्क का अभाव है। एम्बुलेंस चालकों के अनुसार कई गाँव ऐसे हैं जहाँ वाहन सीधे नहीं पहुंच सकते। विशेषकर बारिश के मौसम में हालात और खराब हो जाते हैं। कई मामलों में गर्भवती महिलाओं को दो से तीन किलोमीटर तक चारपाई पर ले जाकर एम्बुलेंस तक पहुंचाना पड़ता है। स्वास्थ्य विशेषज्ञों का कहना है कि प्रसव संबंधी आपात स्थितियों में कुछ मिनटों की देरी भी जानलेवा साबित हो सकती है।

मातृ स्वास्थ्य लीग में भी पिछड़ा जिला

खबरों के अनुसार राज्य स्वास्थ्य विभाग द्वारा आयोजित सामुदायिक मातृ स्वास्थ्य लीग की रैंकिंग में सीधी जिला लगातार सबसे निचले तीन जिलों में शामिल रहा है। इससे स्पष्ट होता है कि मातृ स्वास्थ्य सेवाओं को लेकर जिले में लंबे समय से चुनौतियां बनी हुई हैं। मातृ मृत्यु के अधिकांश मामलों को समय पर चिकित्सा सुविधा, प्रशिक्षित स्वास्थ्यकर्मियों की उपलब्धता, बेहतर रेफरल सिस्टम और जागरूकता कार्यक्रमों के माध्यम से रोका जा सकता है।

ग्रामीण स्वास्थ्य व्यवस्था की चुनौतियों का संकेत

ग्रामीण क्षेत्रों में प्रसव पूर्व जांच, संस्थागत प्रसव और आपातकालीन स्वास्थ्य सेवाओं को मजबूत करना बेहद जरूरी है, क्योंकि सीधी जिले में एक वर्ष के भीतर 53 मातृ मृत्यु का मामला केवल एक जिले की समस्या नहीं, बल्कि ग्रामीण स्वास्थ्य व्यवस्था की चुनौतियों का संकेत है। NHRC की दखल के बाद अब निगाहें मध्य प्रदेश सरकार की रिपोर्ट और संभावित सुधारात्मक कदमों पर टिकी हैं। यह घटना याद दिलाती है कि मातृ स्वास्थ्य केवल चिकित्सा का नहीं, बल्कि बुनियादी ढांचे, परिवहन, जागरूकता और प्रशासनिक जवाबदेही का भी मुद्दा है।